

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 325 of 2019**

**IN THE MATTER OF:**

**Shankar Sundaram**

**...Appellant**

**Versus**

**Amalgamations Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan, Mr. Ayshwarya R. and Mr. Shantanu Singh, Advocates.**

**For Respondent: Mr. Krishna Srinivasan, Advocate for R- 1,3,4,6-11,13 & 16.**

**Mr. Rohini Musa, Ms. Annapoorni G. and Mr. A. Sundaram, Advocates for R- 24, 25 & 26.**

**WITH**

**Company Appeal (AT) No. 328 of 2019**

**IN THE MATTER OF:**

**Shankar Sundaram**

**...Appellant**

**Versus**

**Amalgamations Ltd.(P) & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan, Mr. Ayshwarya R. and Mr. Shantanu Singh, Advocates.**

**For Respondent: Mr. Krishna Srinivasan, Advocate for R- 1,2,7-13,15-27,29-36,39-43,46.**

**Mr. Rohini Musa, Ms. Annapoorni G. and Mr. A. Sundaram, Advocates for R- 24, 25 & 26.**

**ORDER**  
**(Virtual Mode)**

**21.01.2021** From the perusal of the order, it appears that Item No. 15 and 16 were fixed for Hearing giving time at 2:00 PM.

Today, in the cause list, time has not been mentioned.

Learned counsel for the Parties informs that these Appeals require two successive days for argument.

With consent of the parties, List both these Appeals 'For Hearing' on **02<sup>nd</sup> March, 2021** at **2:00 PM**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

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